

cently, last month or so, and we have come to the House and placed the Statement on the Table of the House as early as we could.

**Mr. Speaker:** The point made by Shrimati Renu Chakravartty was this. We are adjourning tomorrow, and if the hon. Members of this House want to express their opinion on the extension of this period—whether it is proper or not—they have no time now and by the time the House meets again two months or so will be over. Therefore, it is not right. I would advise the hon. Ministers that as soon as an agreement is entered into, it may be placed on the Table as soon as it is made. We have not evolved a practice of coming to this House and taking its opinion before an agreement is entered into. What is done is, after the agreement is entered into, as early as possible, a copy of the agreement is placed on the Table of the House. It ought to be placed on the Table as soon as possible, so as to give an opportunity to the House to express its opinion. Possibly, the agreement may require modification. If it is not laid on the Table soon and if the House is not kept informed immediately and an opportunity to know it is not given, when are they to have an opportunity? Therefore, informing the House today is as good as informing the House only when we meet again in February. Hon. Ministers should take note that as soon as an agreement is entered into, it must be placed on the Table, of the House, and the House must always have a reasonable opportunity to discuss that matter if it so likes. That must be the object.

**Shrimati Renu Chakravartty:** This particular agreement which has been actually entered into is in respect of the main Schedule of the Industrial Policy Resolution and we have not had the opportunity to debate it. We read in the papers that a new agreement is being made with the BOAC, and therefore, this is very important

12.48 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 8) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 15th December, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1959, agreed without any amendment to the Indian Statistical Institute Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 14th December, 1959".

12.49 hrs.

#### PRESIDENT'S ASSENT TO BILL

**Secretary:** Sir, I lay on the table the Kerala Appropriation (No. 2) Bill, 1959 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 14th December, 1959.